CP No. 14/94 (TA 1/93)

Date of order 30.9.94

Gur Bachan Singh

: Petitioner

V/s

:

: .

:

S.B. Mathur & Another

Non-petitioners

Mr. R.N. Mathur

: Counsel for the petitioner

Mr. K.N. Shrimal

Counsel for the non-petitioners

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner Gurbachan Singh has filed this CP against the Shri S.B. Mathur and Shri Anil Handa stating therein/despite clear directions from this Tribunal that the petitioner should not be reverted, he has not been given the benefits of promotion and other consequential benefits and as such the non-petitioners have wilfully disobeyed the aforesaid directions and have committed contempt of court. On the contrary, the non-petitioners have stated that the petitioner has already been given the benefits as per the directions of the Tribunal vide the orders dated 18.2.94 and 4.3.94. The petitioner has also been promoted as Chargeman scale Rs. 425-700(R)/ 1400-2300(RPS) on ad hoc basis as per his seniority position in the Shop Floor. In the circumstances, we find that no case of contempt is made out against the non-petitioners. Hence this petition is dismissed. Notices stand discharged.

(O.P. SHARMA)

MEMBER(A)

(GOPAL KRISHNA)

MEMBER(J)